

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 129 of 2020

IN THE MATTER OF:

Infra Industries Limited

...Appellant

Versus

Ingenia FZE

...Respondent

Present

For Appellant: Ms. Pratiksha Sharma, Advocate.

For Respondents: Mr. Amish Tandon, Mr. Lakshya Sachdeve and Mr. Sameer Abhyankar, Advocates for Respondent-Operational Creditor.

ORDER

30.01.2020 Taking into consideration the fact that the Appeal is not maintainable being filed by the Corporate Debtor through erstwhile Director, we allow the petition for substitution and substitute 'Mukesh B. Ambani' as Appellant and transpose 'Infra Industries Limited' through 'Interim Resolution Professional' as 2nd Respondent. The learned Counsel for the Appellant will make necessary corrections in the cause title and other pages of the Appeal paper-book. Interlocutory Application No.423 of 2020 stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)